

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 249 of 2014 in  
IA No.124 of 2014 in  
DFR-279 of 2014**

**Dated : 30<sup>th</sup> June, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Power Company of Karnataka Ltd. & Ors. ....Appellant(s)**

**Versus**

**M/s Himatsingka Seide Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant (s) : Mr. A.M.Shodhan Babu

Counsel for the Respondent (s) : Mr. R.Jawahar Lal

**ORDER**

This is an Application for Rectification of the Judgment dated 29.05.2014.

It is submitted by the learned counsel for the Applicant that in line No. 5 of Paragraph 17 of the Judgment, the date of filing of Review Petition by the Appellants has been mentioned as 08.05.2010, where as the correct date is 08.05.2013, as correctly recorded in Paragraph 9 of the Judgment.

It is also stated that the date 14.09.2010 has been mentioned in line No. 6 of Paragraph 17 instead of 27.09.2013, which is

evident from the Appeal Book. The same has to be corrected in Paragraph 18 of the Judgment also.

We have heard the learned counsel for the parties. Accordingly, the rectification is allowed and in line No. 5 of Paragraph 17 of the judgment instead of 08.05.2010 the same should be read as 08.05.2013. Similarly, in line No. 6 of Paragraph 17 of the Judgment instead of 14.09.2010, the same should be read as 27.09.2013. Similar correction has to be made in 3<sup>rd</sup> and 5<sup>th</sup> lines of Paragraph 18 of the Judgment.

The Registry is directed to carry out the above corrections in the Judgment dated 29.05.2014.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*ts/kt*